

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

29

T.C.P No. 280/(MAH)/2017

CORAM:

Present:

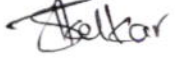
SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017

NAME OF THE PARTIES: Ultratech Cement Ltd.  
V/s.  
Orbit Corporation Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1.	Adv. Tommay Kelkar i/b Adv. Subil Mahajan	Advocate for Applicant	

**ORDER**

**TCP No.280/ I&BP/NCLT/MB/MAH/2017**

On the withdrawal Memo filed by the Petitioner Counsel, this Petition is  
hereby dismissed as withdrawn.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Encl : Memo of Withdrawal.**

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
TRANSFERRED COMPANY PETITION NO. 280 OF 2017

Date:11.07.2017

Ultratech Cement Ltd. ... Petitioner  
v/s  
Orbit Corporation Ltd. ... Respondent

To,  
The Registrar,  
The National Company Law Tribunal,  
Mumbai Bench.

Subject: Application for Withdrawal

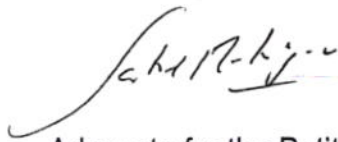


Sir,

I am concerned for the Petitioner in the above mentioned matter. The matter is on today's board.

The Petitioner has received a payment of Rs. 2,00,250/- ( Rupees Two Lakhs Two Fifty Only) from the Respondent as full and final settlement of the claim of the Petitioner in the above mentioned matter. The payment was made through RTGS. The RTGS credit payment number is CBIN0280635.

In view of the above, it is prayed that the Hon'ble Tribunal allow the Petitioner to withdraw the above mentioned Transferred Company Petition.

  
Advocate for the Petitioner  
Sahil Mahajan



For Ultratech Cement Limited  
  
Authorized Signatory  
Shailendra Jain  
(Authorized Signatory of the  
Petitioner)